

Central Administrative Tribunal  
Principal Bench  
New Delhi

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O.A. No. 2030/94

New Delhi, this the 15th of Feb., 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER(J)  
HON'BLE SHRI B.K. SINGH, MEMBER(A)

Shri J.L.Jain,  
son of Shri Sunder Lal Jain,  
F.A. & C.A.O.,  
(Awaiting Posting at Delhi)  
SC-6, Basant Lane,  
New Delhi - 110 055.

Applicant

(By Advocate: Shri J.K.Bali).

Versus

Union of India through,

1. Secretary to the  
Ministry of Railways,  
Rail Bhawan,  
New Delhi.
2. Shri K.L.Dua,  
Dy. Secretary(E) II,  
Railway Board,  
New Delhi.

Respondents

(By none)

JUDGEMENT (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER(J)

The applicant has filed this Original Application on 3rd October, 1994 assailing certain grievances and claiming relief which was subsequently got amended by filing M.A. 146/95 which was allowed on 19th Jan., 1995.

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Amended relief is that order of punishment dated 13th October, 1994 and the earlier orders passed for holding the enquiry be quashed.

2. The applicant has preferred an appeal against the order dated 13.10.1994 to the President of India. During the course of hearing, learned counsel for the applicant Shri J.M. Bali stated that he may be allowed to withdraw the application with liberty to assail the grievance, if it survives, after the disposal of the appeal.

3. In view of this, the application is dismissed as premature and in view of the section 20 of the A.T. Act, 1985 and the law laid down by the Hon'ble Supreme Court of India in the case of S.S. Rathore vs. UOI reported in AIR 1990 SC page 10. No costs.

  
(B.K.SINGH)  
MEMBER(A)

  
(J.P.SHARMA)  
MEMBER(J)

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